

S.No.1

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
27-06-2024 AT 10:30 AM**

**CP No. 211/241/HDB/2020  
AND  
CA 47/2022 in IA. No. 624/2020, IA No. 624/2020 & IA(CA) 100/2024 in  
CP No. 211/241/HDB/2020  
u/s. 241 of Companies Act, 2013**

**IN THE MATTER OF:**

Vineela Balla

**...Petitioner**

**AND**

Research City Business Solutions Pvt Ltd & others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP No. 211/241/HDB/2020**

Learned Counsel Mr M Parameshwara Reddy, for Petitioner present through Video Conference. Matter passed over.

Matter called again.

Orders deferred as a clarification is sought from the learned Advocate for the Company Petitioner as to the allegations of fraud pleaded in the Company Petition and present status of the Criminal cases referred in the Company Petition. Heard learned counsel for the company petitioner.

**For orders on 06.08.2024.**

**CA 47/2022 in IA. No. 624/2020, IA No. 624/2020 & IA(CA) 100/2024**

**For orders on 06.08.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**